10:44
◀ Phone
Back -दिल्ली-9-February-202...
1 of 1

रूप में कार्य करने के लिए प्रावधान का 13 के समक्ष सूचीबद्ध तात्र ऋण शोध अक्षमता प्रोफेशनल्स में से अपना पसंद का अधिकृत प्रतिनिधि को प्रपत्र सीए में [लागू नहीं] निर्दिष्ट करेगा –आईआरपी के पास आज तक उपलब्ध सूचना के अनुसार

दावे की प्रस्तुति दंडनीय होगी।

दिनांक: 08.02.2023 — नवीन कुमार जैन
स्थान: नई दिल्ली — अंतरिम समाधान प्रोफेशनल, मैक्रोगोर मैकेनिकल्स प्राइवेट लिमिटेड
पंजीकरण सं.: IBBI/IPA-001/IP-P00650/2017-2018/11097

प्रपत्र ए
सार्वजनिक घोषणा
[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

फेरस इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

संबंधित विवरण

1.	कार्पोरेट देनदार का नाम	फेरस इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	02 फरवरी, 2006
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज, दिल्ली और हरियाणा (आरओसी–दिल्ली)
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U45201DL2006PTC145748
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	बी–22, लोअर ग्राउंड फ्लोर, जंगपुरा एक्सटेंशन, नई दिल्ली–110014
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	**07 फरवरी, 2023** (02 फरवरी 2023 को घोषित प्रवेश आदेश की प्रति प्राप्त होने की तिथि)
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	**06 अगस्त 2023**
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	**नरेन्द्र कुमार शर्मा** **पंजी. सं.**: IBBI/IPA-002/IP-N00125/2017-18/10294 **एएफए वैध** : 07 दिसंबर 2023 तक
9.	अंतरिम समाधान प्रोफेशनल का पता और ई–मेल, जैसा कि बोर्ड में पंजीबद्ध है	प्लॉट नंबर– 112ए, फेस–V, उद्योग विहार, गुरुग्राम, हरियाणा–122016 **ईमेल** : nksharma.fcs@gmail.com
10.	अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई–मेल	प्लॉट नंबर– 112ए, फेस–V, उद्योग विहार, गुरुग्राम, हरियाणा–122016 **ईमेल** : cirp.ferrousinfra@gmail.com
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	**21 फरवरी, 2023** (CIRP प्रारंभ होने से 14 दिन)
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप–धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	घर खरीदार (रियल एस्टेट आबंटी)
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विहित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	**1. सुनील सेठी** **पंजी.सं.**: IBBI/IPA-003/ICAIN00426/2022-2023/14179 **2. संजय सिंघल** **पंजी.सं.**: IBBI/IPA-001/IP-P-02771/2022-2023/14251 **3. राहुल माहेश्वरी** **पंजी.सं.**: IBBI/IPA-002/IP-N01046/2021-2022/13625
14.	(क) संबंधित प्रपत्र उपलब्ध है (ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है :	(क) वेब लिंक्स: https://ferrousinfra.in https://www.ibbi.gov.in/home/downloads (ख) भौतिक पता : प्लॉट नंबर– 112ए, फेस–V, उद्योग विहार, गुरुग्राम, हरियाणा–122016

एतद्द्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिकरण ने दिनांक **02 फरवरी, 2023** को **फेरस इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड** के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है। (आदेश की प्रति एनसीएलटी की वेबसाइट पर अपलोड की गई और आईआरपी द्वारा 07 फरवरी 2023 को प्राप्त हुई)

फेरस इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड के लेनदारों से एतद्द्वारा अपने दावों का प्रमाण **21 फरवरी, 2023** को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

एक वर्ग से संबंधित वित्तीय लेनदार, जैसा कि ऊपर प्रविष्टि संख्या 12 के खिलाफ सूचीबद्ध है, फॉर्म सीए में श्रेणी वित्तीय लेनदारों (रियल एस्टेट आबंटियों) के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए ऊपर प्रविष्टि संख्या 13 के खिलाफ सूचीबद्ध तीन दिवालिया पेशेवरों में से अपनी पसंद के एक अधिकृत प्रतिनिधि को इंगित करेगा।

दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर कानून के अनुसार दंडित किया जाएगा।

नरेन्द्र कुमार शर्मा
दिनांक: 08.02.2023 — अंतरिम समाधान प्रोफेशनल, फेरस इंफ्रास्ट्रक्चर प्राइवेट लिमिटेड
स्थान: गुरुग्राम, हरियाणा — पंजीकरण सं.: IBBI/IPA-002/IP-N00125/2017-18/10294

10:45
◀ Phone
Back Delhi-February-9--202...

STATUTARY 30 DAYS SALE NOTICE UNDER RULE 8 (6) OF THE SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary exper of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with inte

Place:-New Delhi , Date: 09-Feb-2023 Sd/- Authorised Officer, IIFL Hom

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF FERROUS INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS

1.	**Name of Corporate Debtor**	**FERROUS INFRASTRUCTURE PRIVATE LIMITED**
2.	Date of incorporation of Corporate Debtor	02-02-2006
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Delhi & Haryana (RoC-Delhi)
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45201DL2006PTC145748
5.	Address of the registered office and principal office (if any) of Corporate Debtor	B-22, Lower Ground Floor, Jangpura Extension, New Delhi-110014
6.	Insolvency commencement date in respect of Corporate Debtor	**07-02-2023** (Date of receipt of copy of admission order pronounced on 02.02.2023)
7.	Estimated date of closure of insolvency resolution process	**06-08-2023**
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Narender Kumar Sharma** **Reg. No.:** IBBI/IPA-002/IP-N00125/2017-18/10294 **AFA Valid upto :** 07.12.2023
9.	Address & email of the interim resolution professional, as registered with the board	Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016 **E-mail:** nksharma.fcs@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016 **E-mail:** cirp.ferrousinfra@gmail.com
11.	Last date for submission of claims	**21-02-2023** (14 days from CIRP Commencement)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Home Buyers (Real Estate Allottees)
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	**1. Sunil Sethi** **Regn. No.:** IBBI/IPA-003/ICAIN00426/2022-2023/14179 **2. Sanjay Singhal** **Regn. No.:** IBBI/IPA-001/IP-P-02771/2022-2023/14251 **3. Rahul Maheshwari** **Regn. No.:** IBBI/IPA-002/IP-N01046/2021-2022/13625
14.	(a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Web Links: https://ferrousinfra.in https://www.ibbi.gov.in/home/downloads (b) Physical Address: Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Ferrous Infrastructure Private Limited on 02-02-2023** (Copy of the order uploaded on NCLT website and received by the IRP on 07-02-2023).

The creditors of **Ferrous Infrastructure Private Limited,** are hereby called upon to submit their claims with proof on or before **21-02-2023** to the interim resolution professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 above, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 above to act as authorised representative of the Financial Creditors in Class (Real Estate Allottees) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties as per Law.

Narender Kumar Sharma
Interim Resolution Professional for Ferrous Infrastructure Private Limited
Reg. No.: IBBI/IPA-002/IP-N00125/2017-18/10294

Date : 08.02.2023
Place: Gurugram, Haryana

[Under Regula
(Insolvency Resol

FOR THE
MCRAYG

1.	Name of Corporat
2.	Date of incorporation c
3.	Authority under which incorporated / registere
4.	Corporate Identity No. Identification No. of Cc
5.	Address of the register principal office (if any)
6.	Insolvency commence respect of Corporate C
7.	Estimated date of clos resolution process
8.	Name and Registratior insolvency professiona Resolution Professiona
9.	Address & email of the professional, as regist
10.	Address and e-mail to correspondence with t Resolution Professiona
11.	Last date for submissic
12.	Classes of creditors, if a sub-section (6A) of sect the Interim Resolution F
13.	Names of insolvency p to act as authorised repr in a class (three names
14.	(a) Relevant forms ava (b) Details of authorize are available at:

Notice is hereby given th commencement of a corp **Limited** on **08.02.2023.**

The creditors of **Mcraygo** with proof on or before **22.** entry No. 10.

The financial creditors sha submit the claims with proc

A financial creditor belon authorised representative as authorised representati with IRP till date

Submission of false or m

Date : 08.02.2023
Place: New Delhi

NARENDER KUMAR SHARMA
REGISTERED VALUER
IBBI/RV/07/2019/11294

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF FERROUS INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS

1.	**Name of Corporate Debtor**	**FERROUS INFRASTRUCTURE PRIVATE LIMITED**
2.	Date of incorporation of Corporate Debtor	02-02-2006
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Delhi & Haryana (RoC-Delhi)
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45201DL2006PTC145748
5.	Address of the registered office and principal office (if any) of Corporate Debtor	B-22, Lower Ground Floor, Jangpura Extension, New Delhi-110014
6.	Insolvency commencement date in respect of Corporate Debtor	**07-02-2023** (Date of receipt of copy of admission order pronounced on 02.02.2023)
7.	Estimated date of closure of insolvency resolution process	**06-08-2023**
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Narender Kumar Sharma** **Reg. No.:** IBBI/IPA-002/IP-N00125/2017-18/10294 **AFA Valid upto :** 07.12.2023
9.	Address & email of the interim resolution professional, as registered with the board	Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016 **E-mail:** nksharma.fcs@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016 **E-mail:** cirp.ferrousinfra@gmail.com
11.	Last date for submission of claims	**21-02-2023** (14 days from CIRP Commencement)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Home Buyers (Real Estate Allottees)
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	**1. Sunil Sethi** **Regn. No.:** IBBI/IPA-003/ICAIN00426/2022-2023/14179 **2. Sanjay Singhal** **Regn. No.:** IBBI/IPA-001/IP-P-02771/2022-2023/14251 **3. Rahul Maheshwari** **Regn. No.:**IBBI/IPA-002/IP-N01046/2021-2022/13625
14.	(a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Web Links: https://ferrousinfra.in https://www.ibbi.gov.in/home/downloads (b) Physical Address: Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Ferrous Infrastructure Private Limited on 02-02-2023** (Copy of the order uploaded on NCLT website and received by the IRP on 07-02-2023).

The creditors of **Ferrous Infrastructure Private Limited,** are hereby called upon to submit their claims with proof on or before **21-02-2023** to the interim resolution professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 above, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 above to act as authorised representative of the Financial Creditors in Class (Real Estate Allottees) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties as per Law.

Narender Kumar Sharma
Interim Resolution Professional for Ferrous Infrastructure Private Limited
Reg. No.: IBBI/IPA-002/IP-N00125/2017-18/10294

Date : 08.02.2023
Place: Gurugram, Haryana

NARENDER KUMAR SHARMA * Registered Valuer * IBBI/IPA-002/IP-N00125/2017-18/10294 * (NCR-DELHI) * INSOLVENCY PROFESSIONAL